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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 43/2010**

COMMISSIONER OF INCOME TAX ..... Appellant

versus

SURESH MITTAL ..... Respondent

+ **ITA 47/2010**

COMMISSIONER OF INCOME TAX ..... Appellant

versus

SURESH MITTAL ..... Respondent

+ **ITA 1499/2010**

CIT ..... Appellant

versus

KARAN SAWHNEY ..... Respondent

*Present :* Mr. Ruchir Bhatia, Senior Standing Counsel for the appellant in ITA 43/2010 & 47/2010.

Mr. Zoheb Hossain, Sr. Standing Counsel with Mr. Deepak Anand, Jr. Standing Counsel for appellant in ITA No.1499/2010.

**CORAM:**

**HON'BLE MR. JUSTICE S. RAVINDRA BHAT**

**HON'BLE MR. JUSTICE PRATEEK JALAN**

**ORDER**

**29.03.2019**

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At the outset, it is pointed out that the tax effect in these appeals is below the limit prescribed by the prevailing notifications (dated 11.07.2018). In these circumstances, the Revenue cannot press these appeals and it is so stated by learned counsel for the Revenue.

In view of the above, these appeals are dismissed as not pressed.

The next date of 25.07.2019 in these appeals is hereby cancelled.

*S. Ravindra Bhat*

S. RAVINDRA BHAT, J

*P. Prateek Jalan*

PRATEEK JALAN, J

MARCH 29, 2019

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